

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-266(PB)/2017

IN THE MATTER OF:

Vinita Mahadewsingh
v.
AMR Infrastructure Ltd.

.....Petitioner

.....Respondent

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (J)

For the Petitioner(s) : Shri Rajendra Gupta, Advocate

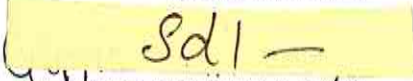
For the Respondent(s) :

ORDER

The Bench Officer shall ascertain whether any insolvency process has been triggered against the respondent company namely AMR Infrastructure Ltd. and if answer is 'yes', then the details thereof be given.

List the matter for further consideration on 21st August, 2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
(MEMBER JUDICIAL)